



2026:AHC:45559

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 924 of 2026

Virendra Singh

.....Petitioner(s)

Versus

Deputy Director Of Consolidation, Azamgarh
And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Krishna Madhaw Pandey, Meraj
Ahmad Khan

Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ, order or direction, direct the Deputy Director of Consolidation Azamgarh to expedite the Stay Application dated 30.01.2026 filed in Revision Case No.0176 of 2026, Computer Case No.20265415600000176 (Narendra Singh and others Versus Ravindra and others) under section 48(1) of U.P. C.H. Act, 1953, pending in the court of Deputy Director of Consolidation Azamgarh within a specified time bound period or as directed by this Hon'ble Court,"

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to the Deputy Director of Consolidation, Azamgarh (Respondent no.1) to decide the aforesaid stay application strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **three months**

from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 27, 2026
VR

(Dinesh Pathak,J.)